



उत्तर प्रदेश UTTAR PRADESH

GT 012025



2 Ticket Rs. 10-00  
 Ramashankar Yadav  
 Notary-Sonbhadra

शिवशंकर का प्रमाण लेख

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स्टाम्प क्रमांक 67012025.....

स्टाम्प विक्रय की तिथि 18/10/2024

स्टाम्प क्रय करने का आदेश श्री मटादेव इण्डिया प्राइवेट लिमिटेड, पार्टनर- अरुण सिंह यादव

स्टाम्प केन्द्र का पता दिल्ली, मिलात नगर, 10/40, ओबरा सोनभद्र

स्टाम्प की कीमत 100/-

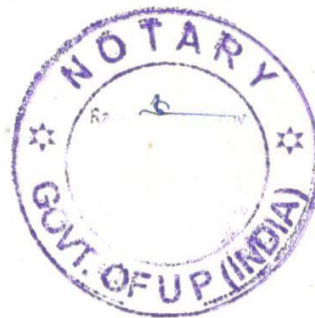
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तह0 परिवार ओबरा-सोनभद्र

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*G.P.* *A.S. Jadh*

श्री ~~मटादेव इण्डिया प्राइवेट लिमिटेड~~ ~~मटादेव इण्डिया प्राइवेट लिमिटेड~~ ~~मटादेव इण्डिया प्राइवेट लिमिटेड~~  
been Identified by Shri ~~(Signature)~~ Adv.  
Appeared before me on Dt. ~~18/10/2024~~ and certified  
that on understands the facts mentioned  
in the Affidavit / Declaration which are truer  
and I Administered the Oath to him

Ramashankar Yadav  
Notary  
Ghorawal-Sonebhadre



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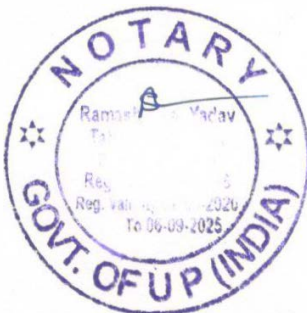
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.592 OF 2024**

**IN THE MATTER OF:**

**NEWS ITEM TITLED "SONBHADRA: FILO MEIN  
SIMTA UPPCB KA VAYU PRADYUSHAN  
NIYANTRAN, JAANE POORA MAMLA"  
APPEARING IN NEWSTRACK.COM DATED  
24.03.2024**

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92  
G. JAL

Shri Mahadev Enterprises  
Partner

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New Delhi

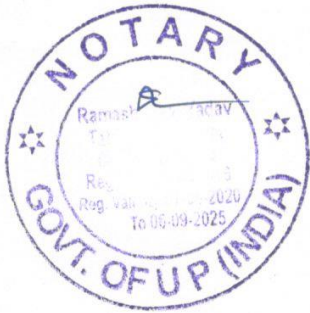
Dated: October 18, 2024

Filed By

*Vidyottma*

(DR. VIDYOTMA JHA)  
ADVOCATE

D-202, Additional Building Complex,  
Supreme Court of India,  
New Delhi – 110001  
Mobile-9540961067  
Email - vidyottma14@gmail.com



*G. J. 02* **Shri Mahadev Enterprises**  
*A. S. K. D. K.*  
**Partner**

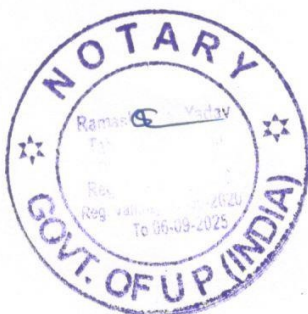
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 592 of 2024

IN THE MATTER OF:

NEWS ITEM TITLED "SONBHADRA: FILO MEIN  
SIMTA UPPCB KA VAYU PRADYUSHAN  
NIYANTRAN, JAANE POORA MAMLA"  
APPEARING IN NEWSTRACK.COM DATED  
24.03.2024

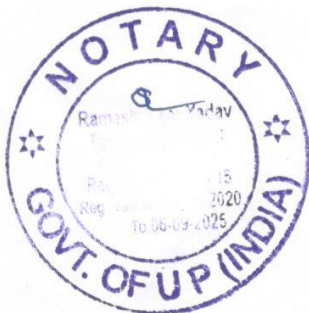
COUNTER AFFIDAVIT ON BEHALF OF  
RESPONDENT NO.9

I, Arun Kumar Yadav S/O Kripa Shankar Yadav aged  
about 42... year resident of GF-1, Signature Square, Shiv  
Nagar Colony, Obra, District Sonbhadra, UP proprietor of  
Mahadev Enterprises presently at New Delhi do hereby  
solemnly affirm and state on oath as under:



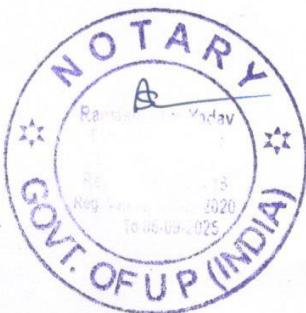
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Shri Mahadav Enterprises  
Partner

1. That I am respondent No.9 in the present OA and being well conversant with facts and circumstances of the case I am fully competent to swear the present affidavit.
2. That this matter is premised on the basis of a news item which appeared on 'Newstrack.com' on 24.03.2024.
3. That the news item indicates violation of the provisions of the Environment Protection Act, 1986; and The Water ( Prevention and Control of Pollution ) Act, 1974 and Air ( Prevention and Control of Pollution) Act, 1981.
4. That the news item raises substantial issue relating to compliance of the implementation of the provisions of Scheduled enactment.
5. That the news item also highlights the ignorance of the Uttar Pradesh Pollution Control Board. Hence, pursuant to an order passed by this Hon'ble Tribunal dated 17.10.2023 in the matter of OA No. 176/2022, the Uttar Pradesh Pollution Control Board (UPPCB) issued a notice shutting down the 8 mines with immediate effect. The notice was issued citing violation of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981. The article highlights the ignorance of the notice served by the UPPCB by the Regional Pollution Control Officer.



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G. J. 02  
Shri Mahadav Enterprises  
Partner

6. That the UPPCB, pursuant to the order, passed by the Hon'ble Tribunal, issued a letter dated 10.01.2024 which directed for the closure of all the mines which included M/s Shri Mahadev Enterprises (Dolostone Mining Project) or the Respondent No.9
7. That the UPPCB has made an error in issuing the letter to the Respondent No.9 because the respondent has taken all the requisite permissions from the authorities.
8. That the respondent received the Environmental Clearance from the State Level Environment Impact Assessment Authority (SEIAA) vide identification no. EC22B001UP84723; TOR dated 21.04.2022
9. That the respondent also received Environmental Clearance was granted to M/s Shri Mahadev Enterprises (Dolostone Mining Project) on 03.08.2022. A true copy of Environmental Clearance dated 03.08.2022, which was granted in favour of M/s Shri Mahadev Enterprises, is annexed herein and marked as **ANNEXURE-1**
10. That the mining lease or the Consolidated Consent to Operate and Authorisation has been granted to M/s Shri Mahadev Enterprises (Dolostone Mining Project) Arazi No. 4949 Kha, Area-5.880 Hectare, Vill. Billi Markundi, Post-Obra, Teh. Obra, District-Sonbhadra (U.P.) subject to the provisions of the Water Act, Air Act for the period from 21.12.2022 to 31.12.2026 and thereafter the mining

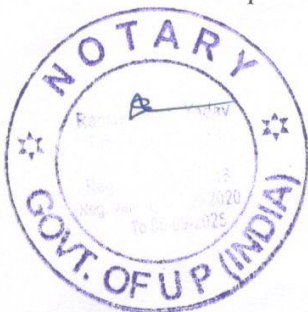


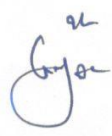
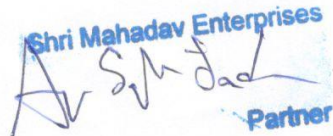
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G. J. A.  
Shri Mahadev Enterprises  
Partner

operations were started in the given area. A true copy of Consolidated Consent to Operate and Authorisation has been granted to M/s Shri Mahadev Enterprises by Uttar Pradesh Pollution Control Board, is annexed and marked as **ANNEXURE-2**

11. That in order to comply with the orders passed by the Hon'ble Tribunal in Original Application No. 176 of 2022, the UPPCB began a move to identify the mining lease that were operating without a CTO in the State of Uttar Pradesh. However, in the case of M/s Shri Mahadev Enterprises, the UPPCB has committed a patent mistake and thus caused grave prejudice to the lease holder. The UPPCB issued a letter dated 10.01.2024 which directed for the closure of all the mines. The UPPCB gravely erred as it directed the closure of mining lease towards Respondent No.9 without issuing the prior notice of closure and verifying the records properly. A true copy of the letter dated 10.01.2024 issued by the UPPCB to Respondent No.9 is annexed herewith and marked as **ANNEXURE-3**

12. That in furtherance of the compliance of closure orders issued to 8 mining leases by UPPCB vide letter dated 10.01.2024, the District Magistrate of Sonbhadra directed to mining officers, Sonbhadra and sub-divisional Magistrate, Obra /Robertsganj, District – Sonbhadra for effective compliance of closure orders.



   
Shri Mahadev Enterprises  
Partner

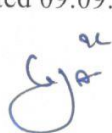


Tribunal in the present Original Application and in O.A. No.176 of 2022.

16. That it is submitted that the Respondent is working after procuring all requisite permissions and clearances and have taken due care for undertaking the mining operations with utmost responsibility.

17. It is submitted that the replying respondent is having all requisite clearances and permissions for mining.

18. That in the above circumstances, the present response is being filed by Respondent No.9 to bring forth the factual position before this Hon'ble Tribunal and statutory duties in a proper manner. It is respectfully prayed that the present response may kindly be taken on record and UPPCB may be directed by this Hon'ble Tribunal to immediately conduct verification of its records and take steps to withdraw the erroneous orders/ communications issued by it in relation to the mining lease of M/s Shri Mahadev Enterprises by Senior Mines Officer, Sonbhadra, dated 09.09.2024.

  
Arun Mahadev  
Partner  
DEPONENT

**Verification:**

Verified at Delhi today on this      day of September 2024,  
that the contents of the above counter affidavit from para 1  
to 17 are true and correct to the best of my knowledge.



Nothing is wrong therein and nothing material has been  
concealed there from.

*Signature*  
**Shri Mahadav Enterprises**  
*Signature*  
**Partner**

Through

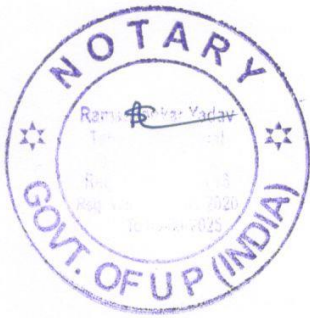
DEPONENT

*Vidyottma*

(DR. VIDYOTTMA JHA)

ADVOCATE

D-202, Additional Building Complex,  
Supreme Court of India  
New Delhi – 110001



ANNEXURE -1

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)**

To,

The LESSEE  
MS SHRI MAHADEV ENTERPRISES  
Vill.- Billimarkundi, Teh.- Obra, Distt.- Sonbhadra -231205

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/78213/2021 dated 12 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

- |  |  |
|--|--|
| 1. EC Identification No.                   | EC22B001UP184723                             |
| 2. File No.                                | 7149-6803                                    |
| 3. Project Type                            | New  |
| 4. Category                                | B1   |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals                      |
| 6. Name of Project                         | Building Stone (Gitti/ Boulder (Dolo Stone)) |
| 7. Name of Company/Organization            | MS SHRI MAHADEV ENTERPRISES                  |
| 8. Location of Project                     | Uttar Pradesh                                |
| 9. TOR Date                                | 21 Apr 2022                                  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 12/09/2022

(e-signed)  
Member Secretary  
Member Secretary  
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*



## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
Vineet Khand-1, Gomti Nagar, Lucknow- 226010  
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com  
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/78213/2021 & SEIAA, U.P File no-7149 / 6803

**Sub: Environmental Clearance for Proposed Building Stone (Gitti/ Boulder (Dolo Stone)) Mining at Gata No.- 7536 Ga Mi, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., (Leased Area- 4.900 ha.), M/s Shri Mahadev Enterprises.**

Dear Sir,

This is with reference to your application / letter dated 27-11-2021, 28-12-2021, 03-01-2022, 07-04-2022, 12-06-2022, 30-06-2022 on above mentioned subject. The matter was considered by 671<sup>st</sup> SEAC in meeting held on 05-07-2022 and 636<sup>th</sup> SEIAA in meeting held on 03-08-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P to SEAC on 05-07-2022.

### **Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone (Gitti/ Boulder (Dolo Stone)) Mining at Gata No.- 7536 Ga Mi, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., (Leased Area- 4.900 ha.), M/s Shri Mahadev Enterprises.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 17/Parya/SEIAA/6803/2021, dated 21/04 2022.
3. The public hearing was organized on 30/05/2022. Final EIA report submitted by the project proponent on 12/06/2022.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/78213/2021
2.	File No. allotted by SEIAA, UP	7149 / 6803
3.	Name of Proponent	<b>M/s Shri Mahadev Enterprises,</b> Contact Person- Shri Arun Singh Yadav S/o Shri Kripa Shankar Yadav
4.	Full correspondence address of proponent	R/o- G.F-1, Signature Square, Shivnagar Colony, Obra, Tehsil- Obra, Distt. Sonbhadra, U.P.
5.	Name of Project	Building Stone (Gitti/ Boulder (Dolo Stone)) Mining Project
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 7536 Ga Mi
7.	Name of Village	Billimarkundi
8.	Tehsil	Obra
9.	District	Sonbhadra
10.	Name of Minor Mineral	Building Stone (Gitti/ Boulder (Dolo Stone))
11.	Sanctioned Lease Area (in Ha.)	4.900 ha.
12.	Max.& Min mRL within lease area	221 mRL- 188 mRL
13.	Pillar Coordinates(Verified by DMO)	<b>Pillars</b> <b>Latitude (N)</b> <b>Longitude (E)</b>

		A	24°27'58.45"N	83° 1'34.90"E
		B	24°28'06.34"N	83° 1'34.09"E
		C	24°28'06.56"N	83° 1'40.45"E
		D	24°28'02.99"N	83° 1'40.66"E
		E	24°28'00.95"N	83° 1'45.35"E
		F	24°27'58.15"N	83° 1'37.31"E
14.	Total Geological Reserves	4211907 m <sup>3</sup>		
15.	Total Mineable Reserves	1553226 m <sup>3</sup>		
16.	Total Proposed Production (in five year)	784000 m <sup>3</sup>		
17.	Proposed Production / year	<b>Year</b>	<b>Production</b>	
		1 <sup>st</sup>	156800 m <sup>3</sup>	
		2 <sup>nd</sup>	156800 m <sup>3</sup>	
		3 <sup>rd</sup>	156800 m <sup>3</sup>	
		4 <sup>th</sup>	156800 m <sup>3</sup>	
		5 <sup>th</sup>	156800 m <sup>3</sup>	
		Total	784000 m <sup>3</sup>	
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.of working days	300 days		
21.	Working hours/day	8 Hours/Day		
22.	No.Of workers	46		
23.	No.Of vehicle movement /day	53 (approx.)		
24.	Type of Land	Govt. revenue land		
25.	Ultimate Depth of Mining	21.0 meter (average)		
26.	Nearest metalled road from site	0.60 km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.50	
		Suppression of dust	3.60	
		Plantation	5.00	
		Others( if any)	-----	
		Total	9.10	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development)., Lucknow, U.P. NABET/EIA/2124/RA 0224 Validity- May 01, 2024		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Sonbhadra (Khanan Anubhag) vide Letter No. 3254/Khanij/2021, Dated 30/09/2021		
31.	Details of Lease Area in approved DSR	Sudhi Patra No.-4616/khanij/2022, Dated 01-01-2022 at Page No.-1, S.No.- 3		
32.	Proposed CER cost	2.0 Lakh		
33.	Proposed EMP cost	33.70 Lakh		
34.	Length and breadth of Haul Road.	Length- 0.60 km, Width- more than 6.0 m		
35.	No. of Trees to be Planted	5000		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the 671th State Level Expert Appraisal Committee Meeting (SEAC) held on 05-07-2022 the 636<sup>th</sup> State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 03-08-2022 and decided to grant the Environmental Clearance to the title project for collection of 156800m<sup>3</sup> per year lease area of 4.900 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.

13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1<sup>st</sup> June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

**Specific Conditions:**

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.

16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
29. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
31. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
32. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.

33. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
34. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
35. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
36. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
37. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
38. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
39. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow every year.
40. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
41. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
42. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
43. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
44. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
45. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
46. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
47. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable

- material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
48. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
  49. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
  50. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
  51. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
  52. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
  53. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
  54. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
  55. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
  56. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
  57. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.

58. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
59. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
60. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
61. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
62. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
63. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
64. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
65. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
66. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
67. Project Proponent shall explore the possibility of using solar energy where ever possible.
68. Commitment towards CER has to be followed strictly.
69. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
70. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
71. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – [rocz.lko-mef@nic.in](mailto:rocz.lko-mef@nic.in))**
4. **District Magistrate Sonebhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

Signature invalid

Digitally signed by Member Secretary  
Date: 9/12/2022 12:28:22 PM  
Page 11 of 11



**Uttar Pradesh Pollution Control Board**  
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172717/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Date: 21/12/2022

To,

M/s

**SHRI MAHADEV ENTERPRISES(DOLOSTONE MINING PROJECT)**

ARAZI NO. 4949KHA, AREA-5.880 HECTARE, VILL. BILLI  
 MARKUNDI, POST-OBRA, TEH. OBRA, DISTRICT-  
 SONBHADRA(U.P.)-231219

Application Id-  
19036526

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SHRI MAHADEV ENTERPRISES(DOLOSTONE MINING PROJECT) located at ARAZI NO. 4949KHA, AREA-5.880 HECTARE, VILL. BILLI MARKUNDI, POST-OBRA, TEH. OBRA, DISTRICT-SONBHADRA(U.P.)-231219. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI MAHADEV ENTERPRISES(DOLOSTONE MINING PROJECT) granted for the period from 21/12/2022 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Gitti/Boulder Dolostone)	188160	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Gitti/Boulder Dolostone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
  - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for production of Building Stone (Khanda/Gitti/Boulder)-188,160 Cu Meter/Year by opencast and semi mechanized mining in 5.88 hectare leased area at ARAZI NO. 4949 KHA, VILL. BILLI MARKUNDI, POST-OBRA, TEH. OBRA, DISTRICT-SONBHADRA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) EC identification no. EC Identificataon No. EC22B001UP142385 dated 07.10.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda/Gitti/Boulder).
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of Building Stone (Khanda/Gitti/Boulder) shall be covered by canvas sheet to prevent dust emission.
11. Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH  
Digitally signed by RAJENDRA SINGH  
 Date: 2022.12.22 09:49:36  
 +05'30'  
 Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH  
Date: 2022.12.22 09:49:59 +05'30'

Chief Environmental Officer (circle-2)



## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No: H05469 / सी-2/एनजीटी-66/बंदी आदेश/2024

Dated: 10-01-2024

Shri Arun Singh Yadav, R/o- Village-Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P.,  
M/s Shri Mahadev Enterprises, Proposed Project of Building Stone (Gitti/ Boulder (Dolo Stone)), in Gata No.- 4949 Kha, Village-Billimarkundi, Tehsil- Obra, District- Sonbhadra,  
U.P., ( Area : 5.880 ha.)

यह कि Shri Arun Singh Yadav, R/o- Village-Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., M/s Shri Mahadev Enterprises, Proposed Project of Building Stone (Gitti/ Boulder (Dolo Stone)), in Gata No.- 4949 Kha, Village-Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., ( Area : 5.880 ha.) जिसे आगे इकाई कहा जायेगा। उपरोक्त वर्णित स्थल पर इकाई द्वारा खनन का कार्य किया जाता है, जिसके लिये राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 की धारा-21 के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किया जाना अनिवार्य है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 176/2022 अमन चौधरी बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के सुसंगत अंश निम्नवत् है:-

"..... 15. The Director Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time. ...."

यह कि मा0 एन.जी.टी. द्वारा पारित उपरोक्त आदेश के अनुपालन में राज्य बोर्ड के पत्र दिनांक 20.10.2023 के माध्यम से आपके खनन पट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। उक्त संदर्भित कारण बताओ नोटिस दिनांक 20.10.2023 में दी गयी अवधि व्यतीत हो जाने के उपरान्त भी इकाई द्वारा उक्त संदर्भित कारण बताओ नोटिस का कोई प्रतिउत्तर नहीं दिया गया और न ही राज्य बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किये जाने के संबंध में निवेश मित्र पोर्टल पर आवेदन किया गया है। इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 की धारा-21 का उल्लंघन है। उक्त के दृष्टिगत जनहित एवं जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि आपकी इकाई के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरुद्ध निम्न बन्दी आदेश निर्गत किये जाते हैं:-

1. आपकी इकाई के समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द किया जाता है।
2. सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपकी इकाई को मिलने वाली खनन अनुज्ञा/पट्टा तथा पर्यावरणीय स्वीकृति को तत्काल प्रभाव से निरस्त कर दें।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी  
(वृत्त-2)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भू-तत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
2. सदस्य सचिव, राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, पर्यावरण निदेशालय, विनित खण्ड, गोमती नगर, लखनऊ।
3. जिलाधिकारी, सोनभद्र।
4. पुलिस अधीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस आयुक्त सोनभद्र।
5. जिला खान अधिकारी, सोनभद्र।
6. मुख्य पर्यावरण अधिकारी, नोडल आई.टी., उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मुख्य पर्यावरण अधिकारी  
(वृत्त-2)

ANNEXURE -4

## कार्यालय जिलाधिकारी, सोनभद्र

पत्रांक-633/OA NO-592/2024

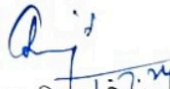
दिनांक-01/07/24

आदेश

- |   |   |                             |
|---|---|-----------------------------|
| 1. प्रभारी अधिकारी,<br>(खनन),<br>सोनभद्र। | 2. उपजिलाधिकारी,<br>ओबरा/राबर्ट्सगंज,<br>सोनभद्र। | 3. खान अधिकारी,<br>सोनभद्र। |
|---|---|-----------------------------|

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-592/2024 News Item titled "Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जानें पूरा मामला" appearing in newstrack.com dated 24.03.2024 दिनांक-22.05.2024 का संदर्भ ग्रहण करें। उक्त प्रकरण में मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-176/2022 अमन चौधरी बनाम यूनियन ऑफ इंडिया एवं अन्य में पारित आदेश दिनांक-17.10.2023 के अनुपालन में जनपद-सोनभद्र के 08 पत्थर खनन परियोजनाओं के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के विभिन्न पत्रों दिनांकित 10.01.2024 द्वारा बन्दी आदेश जारी किये गये हैं, जिनकी सूची एवं छायाप्रतियां संलग्न है।

अतः आपको निर्देश दिये जाते हैं कि मा0 राष्ट्रीय हरित अधिकरण में उक्त प्रकरण में आच्छादित प्रश्नगत 08 पत्थर खनन परियोजनाओं की अविलम्ब बन्दी सुनिश्चित/खनिज का खनन/परिवहन कार्य प्रतिबन्धित कर अधोहस्ताक्षरी को सूचित करें। उक्त की सूचना उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित किये जाने वाले पत्रालेख के साथ अधोहस्ताक्षरी को प्रस्तुत करें। मा0 एन0जी0टी0 में उक्त प्रकरण की अग्रिम सुनवाई दिनांक-11.07.2024 नियत है।

  
(चन्द्र विजय सिंह)  
जिलाधिकारी,  
सोनभद्र।

पत्रांक व तददिनांक:-

प्रतिलिपि:- सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, टी0सी0 12वी, विभूति खण्ड, गोमती नगर, लखनऊ को सादर सूचनार्थ प्रेषित।

जिलाधिकारी,  
सोनभद्र।

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO- 592/ 2024**

IN THE MATTER OF:

**News Item titled “Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जाने पूरा मामला” appearing in newstrack.com dated 24.03.2024**

Order Date- 11.07.2024

Next Listing- 21.08.2024

**RESPONSE ON BEHALF OF THE DISTRICT MAGISTRATE, SONBHADRA DM OFFICE, LODHI SONBHADRA 231216 UTTAR PRADESH, INDIA IN COMPLIANCE TO THE ORDER DATED 11.07.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 592 OF 2024 IN THE MATTER OF NEWS ITEM TITLED “SONBHADRA फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जाने पूरा मामला” APPEARING IN NEWSTRACK.COM DATED 24.03.2024**

That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 11.07.2024 in Original Application No. 592

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of 2024 in the matter of News Item titled “Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जाने पूरा मामला ” appearing in newstrack.com dated 24.03.2024, instructed the following:-

“...1. Issue notice to following respondents who may file their response within one month.

(i). Ministry of Environment, Forest and Climate Change Regional Office Lucknow, Through its Deputy Director General Integrated Regional Office Kendriya Bhawan, 5th Floor, Sector 'H' Aliganj, Lucknow - 226020.

(ii). Uttar Pradesh Pollution Control Board, Through its Member Secretary BuildingNo. TC-12V Vibhuti Khand, Gomti Nagar Lucknow-226 010

(iii). Central Pollution Control Board, Through its Member Secretary Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

(iv). District Magistrate, Sonbhadra DM Office, Lodhi Sonbhadra 231216 Uttar Pradesh, India.

2. List on 21.08.2024.....”

**Response-**

1. District Megistrate, Sonbhadra had submitted status report before Hon'ble NGT vide its letter no G0683/OA-592/2024 dated 10.07.2024 in pursuant to order dated 22.05.2024 passed by Hon'ble NGT in the matter of OA No. 592/2024 News Item titled “Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जाने पूरा मामला” appearing in newstrack.com dated

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24.03.2024. The letter dated 10.07.2024 is attached herewith as **Annexure-1**.

2. As per letter dated 10.07.2024, UPPCB has issued closure orders to 08 mining leases of District-Sonbhadra under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 (as amended) vide letters dated-10.01.2024.
3. In order to ensure the compliance of closure orders issued to 08 mining leases by UPPCB vide letter dated 10.01.2024, District Magistrate, Sonbhadra has directed to Mining Officer, Sonbhadra and Sub-Divisional Megistrate, Obra/ Robertsganj, District-Sonbhadra vide reference no. G0633/OA-592/2024 dated-01.07.2024 for effective compliance of closure orders.
4. The mining officer vide their reference no.-886/khanij/2024 dated 05.07.2024 informed that mining activity of 06 out of 08 mining leases are closed / non-operational. Rest 02 mining leases have valid CTO presently.

Therefore, the above response on behalf of the District Magistrate, Sonbhadra as respondent no. 4 is submitted before this Hon'ble National Green Tribunal for perusal and kind consideration.

  
**(Badri Nath Singh)**  
District Magistrate,  
Sonbhadra.